

**IN THE INCOME TAX APPELLATE TRIBUNAL  
'A' BENCH : BANGALORE  
BEFORE SHRI. A.K.GARODIA, ACCOUNTANT MEMBER  
AND  
SMT. BEENA PILLAI, JUDICIAL MEMBER**

<b>ITA Nos.1875 to 1880/Bang/2019</b>
<b>Assessment Year : 2006-07 to 2011-12</b>

M/s Gajanana Urban Co-operative Bank, Main Road, Byadagi, Haveri, Karnataka-580 016.	<b>Vs.</b>	The Director of Income-tax [Intelligence and Criminal Investigation], Bengaluru.
<b>PAN - AAAAG 0248 D</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>

Appellant by	:	Shri Suresh Muthukrishnan, C.A
Respondent by	:	Shri S Sundar Rajan, Addl. CIT

Date of Hearing	:	01-09 -2020
Date of Pronouncement	:	04-09-2020

**ORDER**

**Per Bench:**

Present appeals have been filed by assessee against common order dated 03/07/2019 passed by Ld.CIT(A)-13, Bangalore, for assessment years 2005-06 to 2010-11.

2. A letter has been filed by Ld.AR stating that assessee has opted for Vivad se Vishwas Scheme, 2020. It has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR do not object to the same.
4. We have perused submissions advanced by both sides in light of records placed before us.
5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We also note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

**In the result, with above liberty, we dismiss present appeal as withdrawn.**

Order pronounced in the open court on 4<sup>th</sup> Sept, 2020.

Sd/-

Sd/-

**(A.K GARODIA)**  
**Accountant Member**

**(BEENA PILLAI)**  
**Judicial Member**

Bangalore,  
Dated, the 4<sup>th</sup> Sept, 2020.  
/Vms/

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,  
Income-Tax Appellate Tribunal, Bangalore.